IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT NO.III

CP -126 (ND)/2016

IN THE MATTER OF:

Sh. Jasmohan Singh & Ors.

.....PETITIONER

Vs.

M/s. Transfrig India Ltd. & Ors.

.... RESPONDENT

SECTION:

Under Section 271-272

Order delivered on 19.7.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

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For the Respondent

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ORDER

Learned Counsel for the petitioner is present. In relation to the petition, the Petitioner is directed to issue notice to the Respondents including the Registrar of Companies and Regional Director. The respondents will file their reply as to the maintainability of petition within a period of 30 days.

Let the ROC and the Regional Director also file their reports in the meanwhile.

Post the matter on 07.9.2017.

SD/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit 19.7.2017